

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
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Original Application No: **434/94**

Transfer Application No:

DATE OF DECISION: **1.3.1995**

**Shri A.I.Samuel** \_\_\_\_\_ Petitioner

**Shri G.S.Walia** \_\_\_\_\_ Advocate for the Petitioners

Versus  
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**Union of India & Ors.** \_\_\_\_\_ Respondent

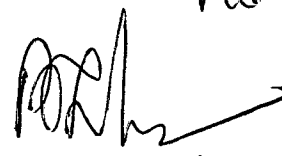
**Shri V.S.Masurkar** \_\_\_\_\_ Advocate for the Respondent(s)

CORAM :  
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The Hon'ble Shri **P.P.Srivastava**, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ? **No**
2. Whether it needs to be circulated to other Benches of the Tribunal ? **No**

  
(P.P.SRIVASTAVA)  
MEMBER (A)

6

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 434/94

Shri A.I.Samuel

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri G.S.Walia  
Advocate  
for the Applicant

Shri V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGEMENT

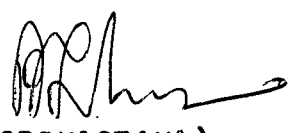
Dated: 1.3.1995

(PER: P.P.Srivastava, Member (A))

Heard both the counsels. In the reply to  
the OA. the respondents have mentioned in Para 7  
of the reply that :-

" the action is being taken by the Respondents  
to extend the benefits of pay fixation in  
favour of the applicant also, but for  
arranging the payment it will take some  
more time as the Respondents have to  
gather the information from three divisions  
of the Western Railway and the entitlement  
of the applicant is to be calculated with  
effect from 1.1.1973 till his superannuation  
in the year 1991."

The counsel for the respondents submits that this process  
is going to take some time and he may be permitted time  
of four months. The respondents are <sup>directed</sup> ~~permitted~~ to complete  
the process and make the payment within a period of four  
months. The OA. is disposed of <sup>with above direction</sup> ~~No order~~

  
(P.P.SRIVASTAVA)  
MEMBER (A)

mrj.